

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-109
CA-766/2020
In
IB-889(ND)/2019

IN THE MATTER OF:

M/s. Sonal Anand

Vs.

M/s. International Trenhing Pvt. Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC Code 2016

Order delivered on 20.11.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC :

For the Respondent/CD :

For the Intervener :

ORDER

CA 766 of 2020:-

Counsel for the CoC is present. It is submitted that the CoC on 26th October 2020 has resolve to replace the IRP Mr. Nazim Khan with Ms. Deepika Prasad. The resolution passed for replacing the IRP has been passed with 87% voting share. Therefore, Ms. Deepika Prasad is appointed as RP and Mr. Nazim Khan is hereby relief from the assignment with the direction to hand over the record and assets of CD within 10 working days to Ms. Deepika Prasad against proper receipts.

The Proxy Counsel for Mr. Nazim Khan is present but has no information about the detail of remuneration and out of pocket

UPASANA

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expenses, which is to be paid to the IRP. Therefore, the CoC is directed to work out the remuneration and other expenses, if any, and pay the same to the IRP viz., Mr. Nazim Khan within 2 weeks.

In terms of the above the IA is **allowed**.

- Sd -

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sd -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

UPASANA

CA-766/2020
in
18-889 (NP)/2019

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-109

IA-1886/2020, IA-1640/2020 & CA- 107/2019

In

IB-889(ND)/2019

IN THE MATTER OF:

M/s. Sonal Anand

Vs.

M/s. International Trenhing Pvt. Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC Code 2016

Order delivered on 20.11.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC :

For the Respondent/CD : Ms. Anjali Sharma, Advocate

For the Intervener : Mr. Kunal Tandon, Ms. Richa Sandilya, Advocates for HDFC Bank

ORDER

IA- 1886, 1640 of 2020 & CA-107 of 2019:-

There is no representation on behalf of the IRP. Counsel for the Respondent is present. The earlier IRP is replaced with Ms. Deepika Prasad. She is directed to make final submissions on next date of hearing.

List the matter on 7thDecember 2020.

- Sd -

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sd -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-109
CA-872/2019
In
IB-889(ND)/2019

IN THE MATTER OF:

M/s. Sonal Anand

Vs.

M/s. International Trenhing Pvt. Ltd.

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 9 IBC Code 2016

Order delivered on 20.11.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC :

For the Respondent/CD :

For the Intervener :

ORDER

CA 872 of 2019:-

There is no representative on behalf of the IRP, it is noted that the IRP Mr. Nazim Khan has been replaced with Ms. Deepika Prasad as has been decided by the CoC on 26th October 2020. Therefore, Ms. Deepika Prasad is directed to make final submissions in the matter. We also record presence of counsel for the Respondent No. 1 & 2 and the counsel for the Respondent No. 3 in the matter.

List the matter on 7th December 2020.

- *Sd-*

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- *Sd-*

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

UPASANA